

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

7. **IA-845/2023 IN C.P. (IB)/1000(MB)2021**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.03.2023**

NAME OF THE PARTIES: Kotak Mahindra Bank Limited  
Vs.  
India Steel Works Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Mr. Nikhil Rajani, Ld. Counsel for the Applicant present. None for the Respondent.
2. **IA-845/2023** : The present Application filed by the Applicant for carrying out typographical/clerical error in the order dated 03.02.2023.
3. Counsel for the Applicant prays that in the order dated 03.02.2023 was inadvertently recorded the appearances of the Counsels appearing for the Financial Creditor/Applicant and Corporate Debtor/Original Respondent. The said order records the appearance for Financial Creditor/Original Applicant "*Mr. Jignesh Ganatra, PCA*" and "*Mr. Bhavik Salia, Advocate*" for the Original Respondent. However, the Counsels appearing for the Financial Creditor/ Original Applicant is "*Mr. Rohit Gupta a/w Mr. Nikhil Rajani ilb M/s. V. Deshpande and Co.*" and Original Respondent is "*Cyrush Ardeshir a/w Ragini Singh, Ziyad Madon, Krishi jain ilb Ragini Singh & Associates*".

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4. In view of the above submission, we pass the corrigendum to order dated 03.02.2023 passed in CP-1000/2021.
  - i. On page 1 of the order, the name of *“Mr. Jignesh Ganatra, PCA”* at the place of appearance of the Financial Creditor/Original Applicant shall be substituted with the name(s) of *“Mr. Rohit Gupta a/w Mr. Nikhil Rajani i/b M/s. V. Deshpande and Co. Advocates”* and read accordingly.
  - ii. On page 1 of the order, the name of *“Mr. Bhavik Salia, Advocate”* at the place of appearance of the Original Respondent shall be substituted with the name(s) of *“Cyrush Ardeshir a/w Ragini Singh, Ziyad Madon, Krishi jain i/b Ragini Singh & Associates”* and read accordingly.
5. With the above rectifications in the order dated 03.02.2023, IA-845/2023 is **disposed of.**
6. This order shall be treated as part and parcel of order dated 03.02.2023. Rest of the order remains unaltered.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)